

LOK SABHA DEBATES

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LOK SABHA

Wednesday, December 15, 1971 | Agrahayana 24,
1893 (Saka)

The Lok Sabha met at Ten of
the Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF ALL-INDIA INSTITUTE OF MEDICAL SCIENCES

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
PLANNING (PROF. D. P. CHATTO-
PADHYAYA): On behalf of Shri Uma
Shankar Dikshit, I beg to lay on the Table
a copy of the Annual Report (Hindi version)
of the All India Institute of Medical
Sciences, New Delhi, for the year 1970-71,
under section 19 of the All India Institute
of Medical Sciences Act, 1956. [Placed in
Library. See No. LT—1280/71].

MYSORE MOTOR VEHICLES (SIXTH AMENDMENT) RULES

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy of the
Mysore Motor Vehicles (Sixth Amendment)
Rules, 1971 (Hindi and English versions)
published in Notification No. G.S.R. 226 in
Mysore Gazette dated the 22nd July, 1971,
under sub-section (3) of section 133 of the
Motor Vehicles Act, 1939, read with clause
(c) (iv) of the Proclamation dated the 27th
March, 1971, issued by the President in
relation to the State of Mysore. [Placed in
Library. See No. LT—1281/71].

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NOTIFICATION UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF COMMUNICA-
TIONS (SHRI H. N. BAHUGUNA): I beg
to lay on the Table a copy of the Indian
Telegraph (Sixteenth Amendment) Rules,
1971 (Hindi and English versions) published
in Notification No. G.S.R. 1679 in Gazette
of India dated the 6th November, 1971
under sub-section (5) of section 7 of the
Indian Telegraph Act, 1885. [Placed in
Library. See No. LT—1282/71].

REPORT OF C. & A. G. AND FINANCE ACCOUNTS OF CENTRAL GOVERNMENT

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH): I beg to lay on the Table :—

- (1) A copy of the Report of the
Comptroller and Auditor General
of India for the year 1969—70 Central
Government (Commercial) Part
VI—National Seeds Corporation
Limited, under article 15(I) of the
Constitution.
- (2) A copy of the Finance Accounts
(Hindi version) of the Central
Government for the year 1967-68.
[Placed in Library. See No. LT—
1283/71].

REVIEW AND ANNUAL REPORT OF HINDUSTAN CABLES, LIMITED

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRIAL DEVELOP-
MENT (SHRI GHANSHYAM OZA): I
beg to lay on the Table a copy each of the
following papers under sub-section (1) of
section 619A of the Companies Act, 1956 :—

- (1) Review (Hindi and English versions)
by the Government on the working
of the Hindustan Cables Limited
for the year 1969-70.
- (2) Annual Report of the Hindustan
Cables Limited, for the year 1969-
70, along with the Audited Accounts

[Shri Ghanshyam Oza]

and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1284/71].

NOTIFICATIONS UNDER MYSORE FIRE FORCE ACT AND MYSORE POLICE ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : On behalf of Shri K. C. Pant, I beg to lay on the Table :—

- (1) A copy each of the following Mysore Government Notifications (Hindi and English versions) under sub-section (3) of section 39 of the Mysore Fire Force Act, 1964, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
 - (i) The Mysore Fire Force Regulations, 1971, published in Notification No. G.S.R. 245 in Mysore Gazette dated the 12th August, 1971.
 - (ii) The Mysore Fire Force Rules, 1971, published in Notification No. G. S. R. 260 in Mysore Gazette dated the 19th August, 1971. [Placed in Library. See No. LT—1285/71].
- (2) A copy each of the following Mysore Government Notifications under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—
 - (i) The Mysore State Police Services (Recruitment) (First Amendment) Rules, 1971 published in Notification No. G.S.R. 153 in Mysore Gazette dated the 27th May, 1971.
 - (ii) The Mysore State Police Services (Recruitment) (Second Amendment) Rules, 1971 published in Notification No. G.S.R. 161 in Mysore Gazette dated the 3rd June 1971. [Placed in Library. See No. LT—1286/71].

STATEMENT CORRECTING ANSWER TO U.S.Q. No. 4240 Re. TARAI DEVELOPMENT CORPORATION

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a statement correcting the reply given on the 8th July, 1971 to Unstarred Question No. 4240 by Shri Jitendra Prasad regarding Tarai Development Corporation and giving reasons for the delay in correcting the reply.

Statement

In reply to part (b) of Unstarred Question No. 4240 by Shri Jitendra Prasad answered on the 8th July, 1971 it has been stated as under :—

- (b) There is no farmer, participating in the Tarai Seed Development Project, who has holdings upto ten acres.

The correct reply to this part of the Question will be as follows :—

- (b) There are 140 farmers, participating in the Tarai Seed Development Project, who have holdings upto 10 acres.

Reasons for delay

The correct information was received from the Tarai Development Corporation after the Question was answered. Delay in laying the correct reply on the table of the House is regretted.

10.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) (1) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Tuesday, the 14th December, 1971, adopted the following motion in regard to the Code of Criminal Procedure Bill, 1970 :

"That this House recom-